

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF I P CONSTRUCTIONS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	I P Constructions Private Limited
2.	Date of incorporation of corporate debtor	03/10/2005
3.	Authority under which corporate debtor is incorporated / registered	ROC- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2005PTC141372
5.	Address of the registered office and principal office (if any) of corporate debtor	210, First Floor, Phool Singh Market Karkardooma, Main Vikas Marg, New Delhi 110092
6.	Insolvency commencement date in respect of corporate debtor	11 th January, 2019 (Order received on 14 th January, 2019)
7.	Estimated date of closure of insolvency resolution process	13 th July, 2019
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Anju Agarwal Reg. No. IBBI/IPA-001/IP-P00106/2017-18/10213
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 73 , National Park, Lajpat Nagar IV, National Capital Territory of Delhi, 110024 Email: anju@insolvencyservices.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: C-100, Sector -2, Noida, Uttar Pradesh 201301 Email: ipconstructions@ascgroup.in
11.	Last date for submission of claims	25 th January, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees/Investors
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Name : Mr. Rabindra Kumar Mintri Regd. No.: IBBI/IPA-001/IP-P00707/2017-2018/11194 2. Name : Mr. Ajay Kumar Jain Regd. No. : IBBI/IPA-002/IP-N00415/2017-2018/11188 3. Name : Mr. Pramod Kumar Gupta Regd. No. : IBBI/IPA-001/IP-P01329/2018-2019/12075
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Relevant Forms: Mentioned at Point 5 below; b) Details of Authorised Representatives: 1. Mr. Rabindra Kumar Mintri Address : JD-18-B, Near Ashiana Chowk, Pitampura, New Delhi, National Capital Territory of Delhi, 110034; Email Id: mintri_ca@rediffmail.com 2. Mr. Ajay Kumar Jain Address : E-15/209, Sector-8, Rohini, New Delhi, National Capital Territory of Delhi, 110085 Email Id: ajayjain721@gmail.com 3. Mr. Pramod Kumar Gupta Address : B-1/10, Lower Ground Floor, Hauz Khas, South, New Delhi, National Capital Territory of Delhi, 110016 Email Id: variety.financial@gmail.com

1. Notice is hereby given that the National Company Law Tribunal, Principal Bench has ordered the commencement of a corporate insolvency resolution process of the I P Constructions Private Limited on 11th January, 2019.
2. The creditors of I P Constructions Private Limited, are hereby called upon to submit their claims with proof on or before 25th January, 2019 to the interim resolution professional at the address mentioned against entry No. 10.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Allottees/Investors] in Form CA;
5. The claims may be submitted in their specified forms. Form B – Operational Creditor (Other than Workmen/Employee); Form C – Financial Creditor; Form CA – Financial Creditors in a class; Form D – Workmen/Employee; Form E – Authorised Representative of Workmen/Employee; and Form F – Other Creditors. Copy of the above Forms can be downloaded from <https://ibbi.gov.in/downloadform.html>
6. Submission of false or misleading proofs of claim shall attract penalties.

Date: January 15, 2019
Place: Delhi

Anju Agarwal
(Insolvency Professional)
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